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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 90/Chd/CHD/2017

Tata Power Trading Company Limited ....Petitioner/Operational Creditor

Versus

Rana Polycot Limited

....Respondent-Corporate Debtor

Present: Mr. Ashish Chaudhary, Advocate for petitioner/Operational Creditor.

None for Respondent-Corporate Debtor.

Notice of the petition to the respondent-Corporate Debtor for

26.10.2017 to show cause as to why this petition be not admitted. The

petitioner shall send notice by collecting the same from the Registry by Speed

Post along with copy of the petition and also at the email address available on

the master data of the Corporate Debtor immediately and file affidavit of

service along with postal receipt and track report of the Post Office and copy

of the e-mail at least two days before the date fixed.

Having heard the learned counsel for the petitioner, it is noticed

that the certificate of the financial institution i.e. ICICI Bank does not conform

to the requirement of Section 9 (3) (c) of the Insolvency and Bankruptcy Code,

2016. Notice of this defect to the petitioner and the same is accepted by the

learned counsel for the Petitioner-Operation Creditor. Let the fresh certificate

in accordance with the requirement of Section 9 (3) (c) of the Code be filed

along with affidavit of the Authorised Signatory of the petitioner be filed within

seven days.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

September 22, 2017

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CP (IB) NO. 90/Chd/Pb/2017